

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No.262 of 2014 in
DFR-1552 of 2014**

Dated: 18th July, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Welspun Maxsteel Limited Appellant (s)

Versus

Gail India Ltd. & Anr. ... Respondent (s)

Counsel for the Appellant(s) : Mr. K.K. Sharma, Sr.Adv. with
Ms. Bhanita Patowary

Counsel for the Respondent(s) : Ms. Ranjana Roy Gawai (Caveator/R-1)
Mr. Shailesh Suman for GAIL
Ms. Sonali Malhotra &
Ms. Soumi Guha Thakurta for PNGRB

ORDER

We have heard Learned Counsel for the Parties. Learned Counsel for the Petroleum Board raised an objection that the statement of the applicant in the application to condone delay that it became aware of the Impugned Order dated 13.03.2014 only in the first week of May, 2014 is not factually correct. To substantiate her plea, the Learned Counsel for the Petroleum Board produced a copy of a letter dated 29th April, 2014 wherein the applicant had applied for a certified copy of the Impugned Order dated 13.03.2014 from the Petroleum Board.

Learned counsel for the Appellant now seeks some time to get instruction from his client on this crucial aspect.

Post the matter on **04.08.2014 at 11.00 a.m.**

**(Nayan Mani Borah)
Technical Member (P&NG)**
pr/vg

**(Justice M. Karpaga Vinayagam)
Chairperson**